

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Hearing Schedule for the month of April, 2013 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
2.4.2013 Tuesday At 10.30 A.M.	1.	246/MP/2012	TOWMCP L	Petition under Regulation 14 read with Regulation 5 (4) of the CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2012 in relation to non-grant of registration to Timarpur-Okhla Waste Management Company Private Limited.
	2.	19/MP/2013	PGCIL	Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility.
	3.	20/MP/2013	PGCIL	Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility.
	4.	253/MP/2013	PTC	Petition under Section 79 of the Electricity Act, 2003 pertaining to adjudication of issues relating to Power Purchase Agreement between PTC India Limited and Lanco Budhil Hydro Power private Limited.
	5.	104/TT/2012	PGCIL	Approval for transmission tariff for (i) 400 kV D/C Mundra-Bachchau (Triple Snowbird) Transmission line along with associated Bays at Bachchau Substation (Extension) (Ant. DOCO 1.6.2011) and 400 kV D/C Bachao-Ranchodpura TL with associated bays at Bachchau and Ranchodpura TL with associated bays at Bachchau and Ranchodpura (Ant. DOCO 1.1.2012), 400kV D/C Mundra- Limbdi TL (Triple Snowbird) with associated bays at Limbdi S/S (Ant. DOCO 1.1.2012 (Notional DOCO : 1.1.2012) under ATS for Mundra (4000MW) UMPP for the period from DOCO to 31.3.2014.
2.4.2013 Tuesday At 2.30 P.M.	1.	268/GT/2012	DVC	Determination of Tariff for BTPS for the Tariff period 2009-14.
	2.	269/GT/2012	DVC	Determination of Tariff for MTPS-1 to 3 for the Tariff period 2009-14.
	3.	270/GT/2012	DVC	Determination of Tariff for T & D for the Tariff period 2009-14.
	4.	271/GT/2012	DVC	Determination of Tariff for MHS for the Tariff period 2009-14.
	5.	272/GT/2012	DVC	Determination of Tariff for PHS for the Tariff period 2009-14.
	6.	273/GT/2012	DVC	Determination of Tariff for THS for the Tariff period 2009-14.
	7.	274/GT/2012	DVC	Determination of Tariff for MTPS-4 for the Tariff period 2009-14.
	8.	275/GT/2012	DVC	Determination of Tariff for CTPS for the Tariff period 2009-14.
	9.	276/GT/2012	DVC	Determination of Tariff for DTPS for the Tariff period 2009-14
4.4.2013 Thursday At 10.30.A.M.	1.	30/MP/2013	PGCIL	Approval of additional cost incurred owing to revision of scale of pay for Employees posted in ULD&C Scheme from 01.01.2007 to 31.3.2009 consequent to implementation of revision w.e.f 1.1.2007 as detailed in the petition. <i>(On admission)</i>
	2.	254/RC/2012	ESSAR	Seeking prior approval of the Commission to trade power more

				than 120% in a year pursuant to Second Proviso to Regulate No. 7 (b) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009.
	3.	227/MP/2012	RPPPL	Petition under section 79 (1) (f) of Electricity Act, 2003 for grant of consent by State Load Despatch Centre, Karnataka for inter-state transmission of electricity.
	4.	25/TT/2011	OPTCL	Determination of Transmission charges in respect of Transmission System of OPTCL Comprising the 220 kV D/C Rourkela-Tarkera-Budhipadar-Korba (Orissa portion) line and associated substation bays with effect from 1.4.2004 to 31.3.2009 for transmission of power from NTPC power stations in Eastern Region (ER) to Western Region (WR).
	5.	26/GT/2013	NHPC	Approval of Generation tariff of Chamera HE Project Stage-III for the period from 01.09.2011 to 31.03.2014.
	6.	27/GT/2013	NHPC	Approval of tariff of Teesta HE Project Stage-V for the period 1.4.2009 to 31.3.2014.
9.4.2013 Tuesday At 10.30 A.M.	1.	10/RC/2013	SSL	Application under section 142 of the Electricity Act, 2003 for non compliance of Commission's directions.
	2.	156/MP/2012	SPGL	Misc. Application for the Termination of Bulk Power Transmission Agreement-Long Term Access Agreement dated 24th December 2010 and Tri-Partite Transmission Service Agreement dated 15th December, 2011.
	3.	I.A.No. 5/2013 in petition No. 121/TL/2012	PGCIL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to transmission Licence to Nagapattinam- Madhugiri transmission Company Limited.
	4.	I.No.6/2013 in Petition no. 128/TL/2013	PGCIL	Application under Section 14 of the Electricity Act,2003 read with Central Electricity Regulatory Commission (procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Vemagiri Transmission System Limited.
	5.	I.A.No. 8/2013 in Petition No. 122/2012	PGCIL	Application for adoption of transmission charges under Section 63 of the Electricity Act, 2003 for Nagapattinam-Madhugiri Transmission Company Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited) to establish transmission system associated with IPPs of Nagapattinam/ Cuddalore Area: Package-A.
	6.	I.A.No. 9/2013 in Petition No. 127/2012	PGCIL	Application under Section 63 of the Electricity Act,2003 for adoption of Transmission charges with respect to the Transmission System being established by the Vemagiri Transmission System Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	7.	193/MP/2012	CSPDCL	Petition under Section 79(1)© read with Section 142 of the Electricity Act, 2003.
	8.	221/MP/2012	NRLDC	Petition for providing adequate load shedding through automatic under frequency and df/dt relays in the State systems of Northern Region and keeping them functional in terms of Regulation 5.2 (n) of the CERC (Indian Electricity Grid Code) (First Amendment), Regulations 2012 for ensuring security of the Northern Regional grid as well as the interconnected Indian grid.

	9.	263/MP/2012	SRLDC	Maintaining and ensuring integrated, Secured grid operation in Southern Region in terms of regulation 5.2 of the CERC Indian Electricity Grid Code Regulations 2010 and compliance of regulation 5.2 (n) and 5.4.2 (e) of the IEGC by providing adequate load relief through AUFR and df-dt schemes during contingencies
	10.	15/SM/2013	Suo-motu	Determination of tariff of the natural inter-state transmission lines and Non-compliance of Commission's directions in orders dated 14.3.2012 and 21.8.2012
	11.	257/MP/2012	NEEPCO	Miscellaneous Petition in the matter of non-compliance by the Respondents with Regulation 26 (ii) A (e) of Chapter - 4 and Regulation 32 (1) of Chapter - 5 of CERC (Terms and Conditions of Tariff) Regulations, 2009 in respect of payment of Energy Charge on account of Open Cycle operation of the Assam Gas Based Power Station (AGBP) to the Petitioner under Regulations 69 and 111 of CERC (Conduct of Business) Regulations 1999. <i>(On admission)</i> .
	12.	129/MP/2012	PGCIL	Approval under Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission (Grant of Transmission Scheme to Central Transmission utility), Regulations, 2010 read with Central Electricity Regulatory Commission (Grant of Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access to Inter- State transmission system and related matters), Regulations, 2009 for grant of Regulatory Approval for execution of Unified Real time Dynamic State Measurements (URTDSM) Scheme.
	13.	1/RP/2013 in Petition No. 27/2011	SJVNL	Petition under Section 94 of the Electricity Act, 2003 read with regulations- 103, 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the order dated 16.1.2013 <i>(On admission)</i>
	14.	227/MP/2012	RPPL	Petition under section 79 (1) (f) of Electricity Act, 2003 for grant of consent by State Load Despatch Centre, Karnataka for inter-state transmission of electricity.
9.4.2013 Tuesday At 2.30 P.M.	1.	12/MP/2013 With I.A.No. 3/2013	UDUPI	Application filed under Section 79(l) of the Electricity Act, 2003 read with the Central Electricity regulatory Commission (Conduct of business) Regulations.
	2.	160/GT/2012 With I.A. 49/2012	UDUPI	Determination of tariff of Udupi Thermal Power Station (2x 600 MW) for the period from 11.11.2010 to 31.3.2014 (Unit-I) and from 1.4.2012 to 31.3.2014 for Unit-II. I.A. filed for revision of tariff calculations as on the date of commercial operation of Unit-I (11.11.2010) and Unit-II (19.8.2012).
11.4.2013 Thursday At 10.30 A.M.	1.	56/SM/2013	Suo-motu	Non-compliance of Commission's direction dated 26.9.2012 in Petition No. 168/MP/2011.
	2.	5/MP/2013	NRLDC	Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) (First Amendment), Regulations 2012 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the Northern Regional grid as well as the interconnected Indian grid. <i>(On admission)</i>
	3.	15/MP/2012	NLC	Anticipated delay in the declaration of commercial operation date for the 2x250 MW NLC- Thermal Power Station-II

				Expansion Power Plant and seeking permission to maintain status quo for injection of infirm power for commissioning activities under UI mechanism till 31.8.2013 or declaration of COD whichever is earlier.
	4.	52/MP/2013	PXIL	Grant of additional time to the petitioner to raise additional equity share capital to achieve the Net Worth Prescribed in Regulation 18(i), such additional time being 3 years from the notification of said Regulations.
	5.	23/GT/2013 (Dkt.No. 55/GT/2012)	NTPC	Revision of tariff of Jhanor Gandhar Gas Power Station (657.39 MW) for the period from 1.4.2009 to 31.3.2014.
	6.	61/TT/2012	PGCIL	Miscellaneous Petition for approval under sub-section (4) of Section 28 of Electricity Act, 2003 for determination of fees and charges for Unified Load Despatch & Communication Scheme (POWER GRID) portion i.e Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Northeastern Region for the period 2009-14 period.
	7.	57/TT/2012	PGCIL	Miscellaneous Petition for approval under sub-section(4) of Section 28 of Electricity Act 2003 for determination of Fees and Charges for Unified Load Despatch & Communication Scheme (Power Grid portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Western Region for the period 2009-14 block.
	8.	59/TT/2013	PGCIL	Approval under sub-section(4) of Section 28 of Electricity Act 2003 for determination of Fees and Charges for Unified Load despatch & Communication Scheme (Power Grid portion i.e Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Northern Region for the period 2009-14 block.
16.4.2013 Tuesday At 10.30 A.M.	1.	170/TL/2012	ACBL	Application for grant of inter-State transmission licence to ACB India Ltd.
	2.	6/MP/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating period.
	3.	14/MP/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law during the Construction Period. <i>(on maintainability)</i>
	4.	21/MP/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the Procurers for compensation due to unprecedented, unforeseen and uncontrollable depreciation of the India Rupee. <i>(on maintainability)</i>
23.4.2013 Tuesday At 10.30 A.M.	1.	192/TDL/2012	NAPL	Application for grant of inter-State trading licence to Newfields Advertising Private Limited, New Delhi
	2.	167/SM/2012	Suo-motu	Grid disturbance on 30.7.2012 to 31.7.2012.
	3.	I.A.No. 7/2013 in Petition No.	PGCIL	Petition under Regulation 20 of the CERC (Regulation of Power Supply) Regulations, 21010-Non-payment of

		142/MP/2013		transmission charges by the beneficiaries to the petitioner (I.A. has been filed by NTPC)
	4.	240/MP/2013	LKPL	Petition under section 79 (1) (c) of the Electricity Act, 2003 seeking direction that the levy of transmission charges of Western Region based on revised regional energy accounts (Revised REA) for the period of March 2011 to June 2011 vide provisional bill dated 24.8.2012 raised by the PGCIL is invalid in nature and accordingly, the same be withdrawn with immediate effect.
	5.	253/MP/2013	PTC	Petition under Section 79 of the Electricity Act, 2003 pertaining to adjudication of issues relating to Power Purchase Agreement between PTC India Limited and Lanco Budhil Hydro Power private Limited.

(T.D. PANT)
Bench Officer
11.4.2013